

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 908/RC/2025

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member**

Date of Order: 18th November, 2025

In the matter of

Regulatory Compliance Application on account of change in name of the transmission licensee from 'Gurgaon-Palwal Transmission Limited' to 'Gurgaon-Palwal Transmission Private Limited'.

And

In the matter of

Gurgaon-Palwal Transmission Limited,
(Now known as Gurgaon-Palwal Transmission Private Limited),
Windsor, 1st Floor, Unit No. 101,
Kalina, Santacruz East,
Mumbai - 400098

...Petitioner

vs.

1. Central Transmission Utility of India Limited,
CTUIL – Planning, 1st Floor, A-Wing, Saudamini,
Plot No. 2, Sector 29, Near IFFCO Chowk Metro Station,
Gurgaon-122001.
2. Uttar Pradesh Power Corporation Limited,
14th Floor, Shakti Bhawan,
Ext. Building, 14, Ashok Marg,
Lucknow.
3. Union Territory of Chandigarh,
Div-11, Opposite Transport Nagar,
Industrial Phase-1, Chandigarh.
4. BSES Yamuna Power Limited,
2nd Floor, B Block, Shakti Kiran Building,
(Near Karkardooma Court) New Delhi.

5. BSES Rajdhani Power Limited,
BSES Bhawan, 2nd Floor, B Block,
Behind Nehru Place Bus Terminal,
Nehru Place, New Delhi-110019
6. Tata Power Delhi Distribution Limited,
33 kV Sub-Station Building, Hudson Lane,
Kingsway Camp, New Delhi-110019
7. New Delhi Municipal Corporation,
Palika Kendra, Sansad Marg,
New Delhi-110 001
8. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex,
Building No. 11, Shimla.
9. Haryana Power Purchase Centre,
2nd Floor, Shakti Bhawan, Sector 06,
Panchkula-134109
10. Power Development Department,
Govt. of Jammu & Kashmir, SLDC Building, 1st Floor,
Gladani Powerhouse, Narwal, Jammu.
11. Punjab State Power Corporation Limited,
The Mall, Patiala-147001.
12. Ajmer Vidyut Vitran Nigam Limited,
Old Powerhouse, Hathi Bhatta,
Jaipur Road, Ajmer.
13. Jodhpur Vidyut Vitran Nigam Limited,
New Powerhouse Industrial Area,
Jodhpur-342003
14. Jaipur Vidyut Vitran Nigam Limited,
Vidyut Bhawan, Janpath, Jyoti Nagar,
Jyoti Marg, Jaipur-302005
15. Uttarakhand Power Corporation Limited,
Urja Bhawan, Kanwali Road,
Dehradun-248001

16. Haryana Vidyut Prasaran Nigam Limited,
Shakti Bhawan, C-4, Sector-6,
Panchkula-134109

...Respondents

ORDER

The Petitioner, Gurgaon-Palwal Transmission Limited (now known as Gurgaon-Palwal Transmission Private Limited), has filed the present Regulatory Compliance Application seeking approval for the change in the name of the Transmission Licensee from 'Gurgaon-Palwal Transmission Limited' to 'Gurgaon-Palwal Transmission Private Limited'. The Petitioner has made the following prayer:

“ (a) Allow the present petition;

(b) Take on record the change in name of the transmission licensee/Petitioner from “Gurgaon-Palwal Transmission Limited” to “Gurgaon-Palwal Transmission Private Limited”;

(c) Direct that necessary endorsement be made on the transmission licensee with regard to change of name of “Gurgaon-Palwal Transmission Limited” to “Gurgaon-Palwal Transmission Private Limited”.

(d) Pass necessary orders to ensure that no prejudice is caused to the Petitioner on account of the above name change; and

(e) Pass any such further/other orders that this Commission may deem fit in the interest of equity and justice.”

2. By order dated 29.9.2016 in Petition No. 122/TL/2016, Gurgaon-Palwal Transmission Limited (GPTL), was granted an inter-State transmission licence bearing Licence No. 43/Transmission/2016/CERC, to establish the Transmission System for “creation of new 400 kV GIS Sub-station in Gurgaon and Palwal area as a part of ISTS” on a Build, Own, Operate and Maintain (BOOM) basis, in accordance with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.

3. Subsequently, by order dated 22.4.2024 in Petition No. 322/TL/2023, GPTL, was granted a separate inter-State transmission licence bearing Licence No. 118/Transmission/2024/CERC, for establishment of the '220 kV line bays (GIS) at 400/220 kV Prithla (GPTL) S/s' on the Regulated Tariff Mechanism (RTM) mode, in accordance with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024.

4. The Petitioner has submitted that an application was filed before the Regional Director (WR), the Ministry of Corporate Affairs, Mumbai, seeking approval for the conversion of the company into a Private Limited Company, which was duly approved *vide* Order dated 10.6.2025 by the Regional Director. Thereafter, the Regional Director sanctioned the alteration of Clause I of the Memorandum of Association, substituting the name " Gurgaon-Palwal Transmission Limited " with " Gurgaon-Palwal Transmission Private Limited ". Subsequently, consequent upon conversion to a private company, the Assistant Registrar of Companies/ Deputy Registrar of Companies, Manesar, Haryana, issued a Certificate of Incorporation on 26.8.2025, reflecting the new name of the company.

5. Furthermore, the Petitioner has submitted that, consequent to the change of name, there has been no change whatsoever in the constitution, management, shareholding pattern, or directorship of the Petitioner company. The corporate structure remains intact and unaffected by the name change.

Analysis and Decision

6. This Petition is being decided by way of circulation.

7. We have considered the submissions of the Petitioner and perused the documents available on record. The Petitioner was granted the TBCB transmission licence *vide* order dated 29.9.2016 in Petition No. 122/TL/2016, and the tariff was adopted *vide* order dated 6.9.2016 in Petition No. 120/AT/2016. Subsequently, the transmission licence (RTM Mode) was granted *vide* order dated 22.4.2024 in Petition No. 322/TL/2023.

8. Consequent to the issuance of the certificate dated 26.8.2025, by the Assistant Registrar of Companies/ Deputy Registrar of Companies, Manesar, Haryana, as noted above, we direct that the name of the Transmission Licensee be changed from “Gurgaon-Palwal Transmission Limited ” to "Gurgaon-Palwal Transmission Private Limited” in the records of the Commission. It is further stipulated that Gurgaon-Palwal Transmission Private Limited shall remain unequivocally bound by the terms and conditions of the inter-State Transmission Licence originally granted to Gurgaon-Palwal Transmission Limited, as well as by the provisions of the Transmission Licence Regulations.

9. We direct that the necessary endorsement be made on the Transmission Licence with regard to the change of name of “Gurgaon-Palwal Transmission Limited” to “Gurgaon-Palwal Transmission Private Limited”. Except for the name, there shall be no change in the terms and conditions of the licence.

10. Let an extract copy of this order be sent to the Central Government (the Ministry of Power), the Central Electricity Authority and Central Transmission Utility of India Limited in terms of sub-section (7) of Section 15 of the Electricity Act, 2003, for their information and record.

11. Accordingly, the Petition No. 908/RC/2025 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson

